

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.29 of 2026 (SZ)

IN THE MATTER OF:

G. Veera Siva Reddy, Andhra Pradesh. ...Applicant(s)

Versus

Union of India, Represented by its Secretary,
MoEF&CC and Others. ...Respondent(s)

REPORT OF ENVIRONMENT ENGINEER – REGIONAL OFFICE
A.P.P.C.B. YSR DISTRICT KADAPPA
FILED BY RESPONDENT NO.17

Date: 19.03.2026



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ANDHRA PRADESH POLLUTION CONTROL BOARD

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BEFORE THE NATIONAL GREEN TRIBUNAL
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Date: 19.03.2026

K.RAVINDRANATH
STANDING COUNSEL FOR GOVERNMENT OF A.P.
ANDHRA PRADESH POLLUTION CONTROL BOARD

Report of A.P. Pollution Control Board in O A. No. 29/2026 (SZ), in the matter of Sri G. Veera Siva Reddy No. 4/23, Kogatam, Kamalapuram Mandal, YSR Kadapa District against Illegal Sand Mining in Penna River and Papagni River at Kamalapuram constituency, YSR Kadapa District

It is to submit that the Sri G. Veera Siva Reddy residing at No. 4/23, Kogatam (V), Kamalapuram (M), YSR Kadapa District has filed a petition in Hon'ble National Green Tribunal, in Original Application No. 29 of 2026 (SZ) in the matter of against Illegal Sand Mining activities in Penna River and Papagni River at Kamalapuram (M), YSR Kadapa District. The petitioner has tabulated a list of 8 villages including 6 villages viz., Thangedupalli, Thuvvapalli, Konduru, Animela, Machunuru, Paidikalva in Papagni River and 2 villages viz., Sambaturu & Kogatam in Penna River in Kamalapuram Mandal, alleging illegal mining therein.

In this regard, the APPCB, Regional Office, Kadapa requested the officials of Irrigation Department for details on the rivers Penna and Papagni pertaining to YSR Kadapa District. As per the information given by the Irrigation Department:

Penna River has a total stretch of 66 kms flowing in YSR Kadapa District with its starting point in YSR Kadapa District at K. Sugamanchipalli (V), Kondapuram (M) and ending point in the District at Kudumaluru (V) of Vontimitta (M).

Papagni River has a total stretch of 40 kms flowing in YSR Kadapa District with its starting point in YSR Kadapa District at Yerrabommanapalli (V), Chakrayapeta (M) and ending point in the District at Cheruvukindhapalli (V) of Vallur (M) in Kamalapuram constituency, where the Papagni River joins Penna River and flows in confluence.

Further a joint inspection was conducted on 05.03.2026 by officials of PCB, Regional Office, Kadapa, Mines & Geology Department, Ground Water Department, Irrigation Department, and concerned Revenue Department Officials in the alleged areas and observed the following:

1. Konduru Sand reach area (Papagni River) in Pendlimarri (M), YSR Kadapa District

It is located in the river bed of Papagni River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. Some worked out old pits were observed in the sand reach area which have been formed during excavation by the then authorized agency during the earlier lease period. No fresh worked out pits are observed in the sand reach area. As per the available records of the Regional Office, APPCB, Kadapa the said sand reach area obtained Environmental Clearance from SEIAA, AP, GOI on 20.02.2024, Consent to Establish (CTE) of the APPCB on 12.03.2024 and Consent to Operate (CTO) of the APPCB on 22.03.2024 which was expired on 19.02.2025.

2. Machunuru Sand reach area (Papagni River) in Pendlimarri (M), YSR Kadapa District

It is located in the river bed of Papagni River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. Some worked out old pits were observed in the sand reach area which have been formed during excavation by the then authorized agency during the earlier lease period. No fresh worked out pits are observed in the sand reach area. As per the available records of

the Regional Office, APPCB, Kadapa the said sand reach area obtained Environmental Clearance from SEIAA, AP, GOI on 20.02.2024, Consent to Establish (CTE) of the APPCB on 12.03.2024 and Consent to Operate (CTO) of the APPCB on 22.03.2024 which was expired on 19.02.2025.

3. Paidikalva Sand reach area (Papagni River) in Valluru (M), YSR Kadapa District

It is located in the river bed of Papagni River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. Some worked out old pits were observed in the sand reach area which have been formed during excavation by the then authorized agency during the earlier lease period. No fresh worked out pits are observed in the sand reach area. As per the available records of the Regional Office, APPCB, Kadapa the said sand reach area obtained Environmental Clearance from SEIAA, AP, GOI on 16.04.2025, Consent to Establish (CTE) of the APPCB on 19.05.2025 and Consent to Operate (CTO) of the APPCB on 21.05.2025 which was expired on 15.04.2026.

4. Thangedupalli Sand reach area (Papagni River) in V.N. Palli (M), YSR Kadapa District

It is located in the river bed of Papagni River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. During inspection it was observed that the sand reach area is water logged and no excavations were visible. Some worked out pits are observed at a distance of about 320 mtrs from the sand reach area. On enquiry it was known that the villagers have excavated the sand manually and carried through bullock carts for personal usage. As per the available records of the Regional Office, APPCB, Kadapa the said sand reach area with an extent of 4.8 Ha obtained Environmental Clearance from SEIAA, AP, GOI on 20.02.2024, Consent to Establish (CTE) of the APPCB on 12.03.2024 and Consent to Operate (CTO) of the APPCB on 22.03.2025 which was expired on 19.02.2025. Another sand reach with an extent of 10 Ha obtained Environmental Clearance from SEIAA, AP, GOI on 23.11.2024, Consent to Establish (CTE) of the APPCB on 06.01.2025 and Consent to Operate (CTO) of the APPCB on 25.01.2025 which was expired on 22.11.2025.

5. Thuvvapalli Sand reach area (Papagni River) in Pendlimarri (M), YSR Kadapa District

It is located in the river bed of Papagni River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. During inspection it was observed that the sand reach area is water logged and no excavations were visible. Some worked out pits are observed in a nearby Kothagangireddipalli sand reach area. On enquiry it was known that the villagers have excavated the sand manually and carried through bullock carts for house construction purpose. As per the available records of the Regional Office, APPCB, Kadapa the Kothagangireddipalli sand reach area with an extent of 4.8 Ha obtained Environmental Clearance from SEIAA, AP, GOI on 20.02.2024, Consent to Establish (CTE) of the APPCB on 12.03.2024 and Consent to Operate (CTO) of the APPCB on 22.03.2024 which was expired on 19.02.2025.

- 6. Animela Sand reach area (Papagni River) in V.N. Palli (M), YSR Kadapa District**
It is located in the river bed of Papagni River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. As per the available records of the Regional Office, APPCB, Kadapa there are no Environmental Clearance/ Consent to Establish (CTE) /Consent to Operate (CTO) issued to the sand reach at Animela. Some worked out old pits were observed in the sand reach area wherein grass has grown. No fresh worked out pits are observed in the sand reach area.
- 7. Sambaturu Sand reach area (Penna River) in V.N. Palli (M), YSR Kadapa District**
It is located in the river bed of Penna River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. As per the available records of the Regional Office, APPCB, Kadapa the said sand reach area obtained Environmental Clearance from SEIAA, AP, GOI on 29.12.2025, Consent to Establish (CTE) of the APPCB on 28.02.2026 and applied for Consent to Operate (CTO) of the APPCB on 03.03.2026.
- 8. Kogatam Sand reach area (Penna River) in V.N. Palli (M), YSR Kadapa District**
It is located in the river bed of Penna River. The sand reach was inspected and found that no workings are in progress in the Sand reach area and no boundaries are erected, no men & no machinery is available at the sand reach area. As per the available records of the Regional Office, APPCB, Kadapa there are no Environmental Clearance/ Consent to Establish (CTE) /Consent to Operate (CTO) issued to the sand reach at Kogatam.

It is submitted from the above observation that during joint inspections there are no working in progress in the alleged sand reach areas of some old worked out pits are observed at Konduru, Machunuru, Paidikalva and Animela, while no worked out pits are found at Thuvvapalli, Thangedupalli, Sambaturu and Kogatam villages of Kamalapuram Constituency.

It is also submitted that as per the G.O. Ms. No. 100 of Govt. of Andhra Pradesh, Industries & Commerce (Mines) dt. 26.06.2025, the concerned District Collector, Joint Collector, Superintendent of Police, Additional Superintendent of Police, Sub-Collector/Revenue Divisional Officer, Tahsildar, Sub-Divisional Police Officer, Station House Officer, District/Divisional Panchayat Officer, District/Divisional Mines & Geology Officer, Assistant Director, Regional Vigilance Squad authorized by Director in this behalf having jurisdiction Any other officer nominated by Dist. Collector/ Director of Mines & Geology is the prescribed authority to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining/ stocking/ hoarding/ selling/ black marketing in the State. APPCB is not the competent authority for levy of penalties or seizure of vehicles from persons involved in illegal mining.

The AP Pollution Control Board, Regional Office, Kadapa requested the Tahsildars and Station House Officers of the Pendlimarri, V.N. Palli and Vallur Mandals vide Letter dt. 06.03.2026 to maintain strict vigilance to prevent illegal sand mining.

VENKATA KISHORE
REDDY P
For AP Pollution Control Board (FAC)

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ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office:
YSR Dist, KADAPA



Address: D. No.: 72/272-5-18, 1st Floor, Main Road, Kurnool – Chittoor NH-40,
Near Vinayaka Nagar Circle, Kadapa, YSR District, 516003

Email id: rokdp-ee1@appcb.gov.in

Phone No.:08562244594

Lr. No: NGT/O.A.No.29/APPCB/RO/KDP/2025

Dt: 07.03.2026

**To
The Tahsildar,
Pendlimarri Mandal,
YSR Kadapa District.**

Sir,

Sub: APPCB-RO-KDP- Request for Vigilance to Prevent Illegal Sand Mining Reg.

Ref: 1. Hon'ble NGT, Chennai in O.A. No.29 of 2026 (SZ).
2. APPCB Head Office e-mail dated 24.02.2026.
3. Joint inspection conducted on 05.03.2026.

Sir/Madam,

It is to submit that a petition has been filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai, vide OA No. 29 of 2026 (SZ), bringing to light serious allegations of illegal mining and associated environmental violations in Penna River and Papagni River at Kamalapuram Constituency, YSR Kadapa District.

On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

As per the instructions of the AP Pollution Control Board Head Office vide reference cited, a joint inspection was conducted on 05.03.2026 by officials of APPCB, Mines & Geology Department, Water Resource Department, Irrigation Department and Revenue Department in the alleged area of Pendlimarri Mandal, YSR Kadapa District.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, as there are serious allegations of illegal sand mining and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to:

- Maintain strict and continuous vigilance in the above survey numbers, and
- Ensure that no illegal sand mining or transportation takes place in the said areas, and
- Take immediate action as per Revenue and Mining laws in case of any violations noticed.

This is issued as a preventive and precautionary measure in public interest.

Yours faithfully,

VENKATA
KISHORE REDDY P
ENVIRONMENTAL ENGINEER(FAC)

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ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA



Address: D. No.: 72/272-5-18, 1st Floor, Main Road, Kurnool – Chittoor NH-40,
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Phone No.:08562244594

Lr. No: NGT/O.A.No.29/APPCB/RO/KDP/2025

Dt: 07.03.2026

To
The Tahsildar,
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YSR Kadapa District.

Sir,

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During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, as there are serious allegations of illegal sand mining and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to:

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Phone No.:08562244594

Lr. No: NGT/O.A.No.29/APPCB/RO/KDP/2025

Dt: 07.03.2026

To
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Vallur Mandal,
YSR Kadapa District.

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As per the instructions of the AP Pollution Control Board Head Office vide reference cited, a joint inspection was conducted on 05.03.2026 by officials of APPCB, Mines & Geology Department, Water Resource Department, Irrigation Department and Revenue Department in the alleged Vallur Mandal, YSR Kadapa District.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, as there are serious allegations of illegal sand mining and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to:

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Phone No.:08562244594

Lr. No: NGT/O.A.No.29/APPCB/RO/KDP/2025

Dt:07.03.2026

To
The Station House Officer,
Pendlimarri Police Station,
YSR Kadapa District

Sub: APPCB-RO-KDP- Request for Vigilance to Prevent Illegal Sand Mining
 Reg.

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On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

It is submitted that a joint inspection was conducted on 05.03.2026 by officials of AP Pollution Control Board, Mines & Geology Department, Water Resource Department, Irrigation Department and Revenue Department in the alleged area of Pendlimarri Mandal, YSR Kadapa District, in connection with allegations of illegal sand mining pending before the Hon'ble NGT.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, as there are serious allegations of illegal sand mining and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to:

- Extend necessary police assistance to the Revenue and Mining officials,
- Conduct periodic patrolling in the above areas, and
- Prevent illegal sand mining and transportation, and
- Initiate action as per law if any unauthorised activity is noticed.

The cooperation of the Police Department is solicited in view of the matter being monitored by the Hon'ble Tribunal.

Yours faithfully,

VENKATA
 KISHORE REDDY P

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ENVIRONMENTAL ENGINEER(FAC)



ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి
ANDHRA PRADESH POLLUTION CONTROL BOARD
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Lr. No: NGT/O.A.No.29/APPCB/RO/KDP/2025

Dt:07.03.2026

To

**The Station House Officer,
 V.N. Palli Police Station,
 YSR Kadapa District**

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It is submitted that a joint inspection was conducted on 05.03.2026 by officials of AP Pollution Control Board, Mines & Geology Department, Water Resource Department, Irrigation Department and Revenue Department in the alleged area of V.N. Palli Mandal, YSR Kadapa District, in connection with allegations of illegal sand mining pending before the Hon'ble NGT.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, as there are serious allegations of illegal sand mining and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to:

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Yours faithfully,

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ENVIRONMENTAL ENGINEER(FAC)



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Lr. No: NGT/O.A.No.29/APPCB/RO/KDP/2025

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To
The Station House Officer,
Vallur Police Station,
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On perusal of the above petition papers, it is observed that the applicants have specifically alleged that mining activities are being carried out without valid statutory permissions / in violation of approved mining plans, causing damage to the environment, natural drainage, agricultural lands, and posing risk to public safety.

It is submitted that a joint inspection was conducted on 05.03.2026 by officials of AP Pollution Control Board, Mines & Geology Department, Water Resource Department, Irrigation Department and Revenue Department in the alleged area of Vallur Mandal, YSR Kadapa District, in connection with allegations of illegal sand mining pending before the Hon'ble NGT.

During inspection, no active sand mining activity and no vehicles or machinery were found at the site. However, as there are serious allegations of illegal sand mining and considering the matter is sub-judice before the Hon'ble National Green Tribunal, it is requested to:

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Yours faithfully,

VENKATA
 KISHORE REDDY P

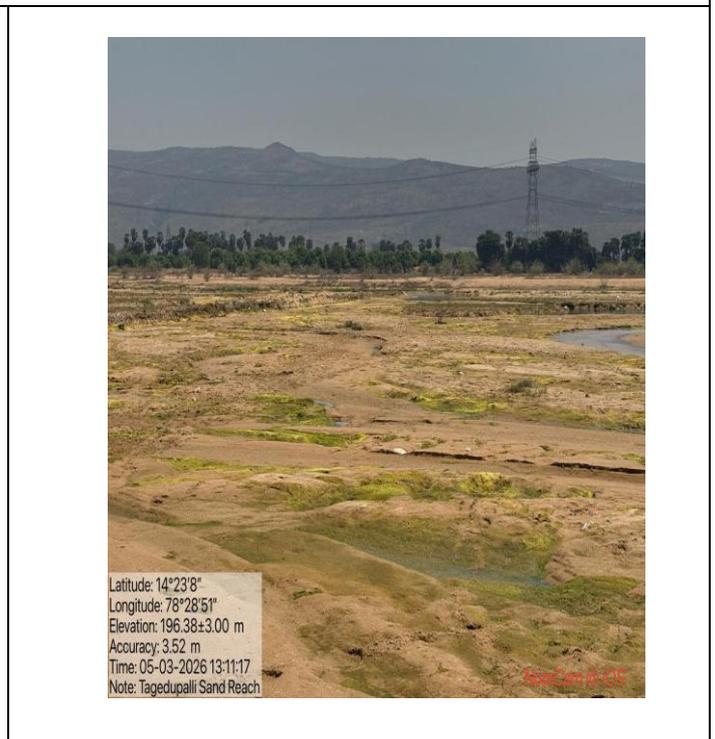
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ENVIRONMENTAL ENGINEER(FAC)

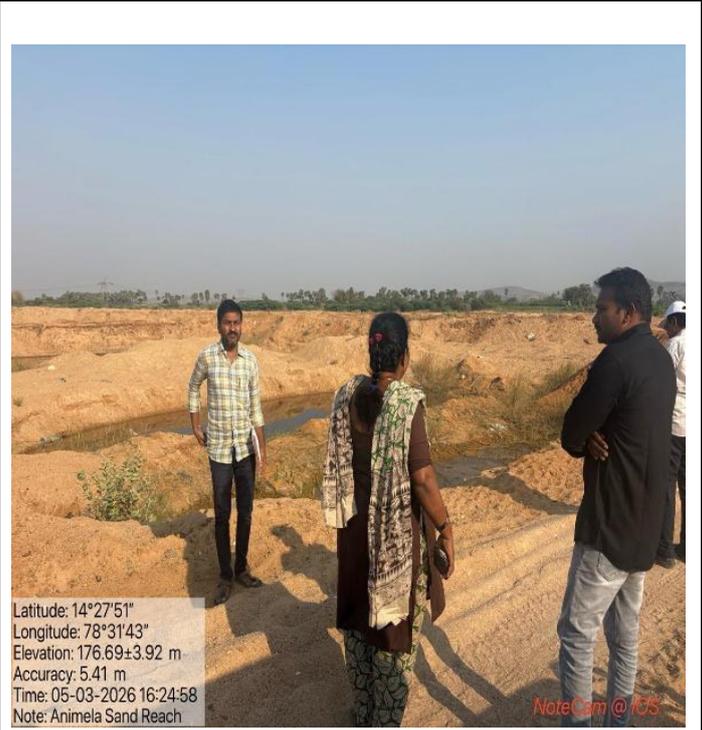
Joint Inspection Photographs



Tuvvapalli Sand Reach



Tagedupalli Sand Reach



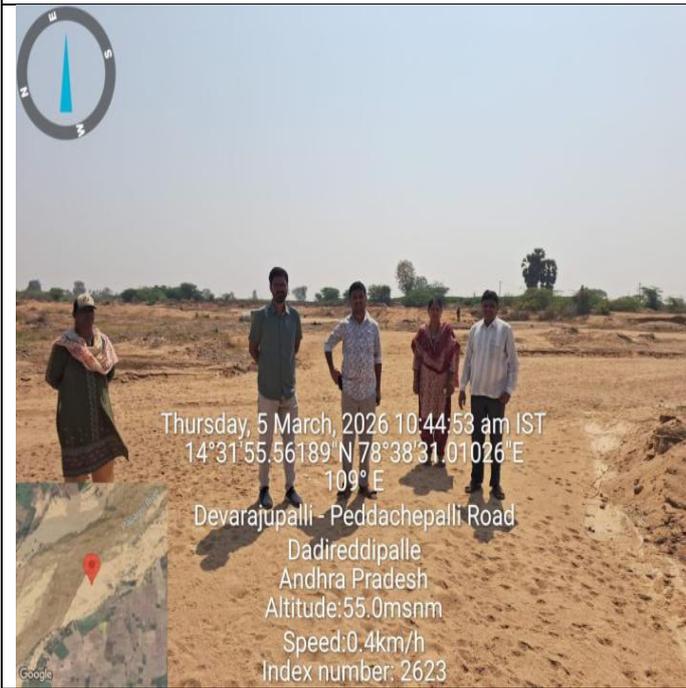
Animela Sand Reach



Konduru Sand



Machanuru Sand



Paidikalva Sand

Item Nos.12 & 13:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.18 of 2026(SZ)
With
Original Application No.29 of 2026(SZ)

IN THE MATTER OF:

Mr. GandluruVeerareddy and Ors.

...Applicant(s)

Union of India,
Through its Secretary,
MoEF&CC, New Delhi and Ors.



...Respondent(s)

G. Veera Siva Reddy,
Andhra Pradesh.

...Applicant(s)

Versus

Union of India,
Represented by its Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 09.03.2026.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

O.A. No.18/2026(SZ):

For Applicant(s): M/s. S. Sai Sathya Jith, Vivekha Pon, Aarti Mundhra, Paul Hadlee.

For Respondent(s): Mr. Sai Srujan Tayi for R1.
Mr. K. Ravindranath a/w.
Mrs. Kavitha Renjini for R2 to R7.

O.A. No.29/2026(SZ):

For Applicant(s): M/s. S. Sai Sathya Jith & Vivekha Pon.

For Respondent(s): Mr. K. Ravindranath a/w.
Mrs. Kavitha Renjini for R2 to R14 & R16 to R18.
Mr. R. Thirunavukarasu for R15.

ORDER

1. The report dated 09.03.2026 of the SEIAA- Andhra Pradesh (2nd Respondent) has been filed in O.A. No. 29 of 2026 (SZ).

2. It is stated that the report of the Andhra Pradesh Pollution Control Board is ready and will be uploaded shortly.

3. The learned counsel appearing for the applicant seeks time to go through the same.

4. The learned counsel appearing for the State of Andhra Pradesh submits that he has filed a report on behalf of the SEIAA as well as on behalf of the Andhra Pradesh Pollution Control Board.

5. However, we could only see the report filed by the SEIAA - Andhra Pradesh, wherein it is stated that a Divisional Level Vigilance and Monitoring Committee, comprising the RDO/SC, DSP, Divisional Development Officer and other officials, has been constituted to monitor sand transportation. In cases where vehicles are engaged in illegal or unauthorized excavation in prohibited areas where permissions have not been granted, the authorities would intervene and take action against the persons carrying out such unauthorized excavation.

6. Though it is stated that the particulars of the permits granted to various persons are mentioned in the report filed by the Andhra Pradesh Pollution Control Board, the same is not available before us.

7. We make it clear that, except for those persons who have been permitted to carry out sand mining, any other unauthorized mining must be dealt with by the Department of Mines and Geology as well as the Andhra Pradesh Pollution Control Board.

8. Let the matter be listed on **20.03.2026**. In the meanwhile, the learned counsel appearing for the above-referred

authorities shall ensure that all the reports are uploaded and placed in the case bundle.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.18/2026(SZ) &
O.A. No.29/2026(SZ)
09th March, 2026. AD.

